

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 211 OF 2020**

**IN THE MATTER OF:**

DEEPAK SHARMA

...APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

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*Richa Gupta*

*Manju Gupta*

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Through

*Sanyat Lodha*

**SANYAT LODHA**

Advocate for Respondent No. 5 & 6  
C-9, Lower Ground Floor,  
Jangpura Extension, New Delhi -14  
sanyat.lodha@gmail.com  
+91-8447477651

NEW DELHI  
DATED: 18.01.2021

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 211 OF 2020**

**IN THE MATTER OF:**

DEEPAK SHARMA

...APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF  
RESPONDENTS NO. 5 AND 6**

TO,  
THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

THE HUMBLE REPLY OF THE  
RESPONDENTS NO. 5 & 6  
ABOVENAMED

**MOST RESPECTFULLY SHOWETH:**

1. The present Original Application pending adjudication before this Hon'ble Tribunal has been preferred by the Applicant *inter alia* seeking directions to set aside the order dated 28.11.2019 and 21.12.2019 passed by Respondents No. 4 and 3 respectively, and for declaration that the site situated at Khasra No. 41/1, MIN Village Jagjeetpur, Mustekham, Taluka Haridwar, District Haridwar is not a site fit for a petrol pump.

*Rama Gupta*

*Manju Gupta*

2. The instant reply is being filed on behalf of the Respondents No. 5 and 6, who are the owners and allottees of the said Petrol pump and site, which has been duly allotted to them by Respondent No. 7 and permission wherefor has been duly accorded in their favour by the authorities concerned. As such, the Respondents herein shall be directly and adversely affected and impacted in the event that the prayers as sought for by the Applicant herein are granted by this Hon'ble Tribunal.
3. The Respondents No. 5 and 6 are aware of the facts and circumstances of the present case and are competent to depose to the same. In reply to the instant Original Application, the Respondent No. 5 and 6 confirm the submissions made herein as true and correct. Anything contrary to the submissions made herein shall be deemed to be wrong and denied. The present Reply is being preferred by the Respondents herein to bring out the complete and correct facts before this Hon'ble Tribunal, which are essential for the adjudication of the present Original Application, which facts have not been presented before this Hon'ble Tribunal.
4. The Respondents No. 5 and 6 are filing the present Reply *inter alia* to oppose grant of any relief prayed for in the misconceived and *mala fide* Original Application filed by the Applicant herein. The contents of the Original Application under reply are denied *in toto* unless specifically admitted hereinafter and no part of the

Rima Gupta

Manju Gupta

same may be deemed to have been admitted for the want of specific traversal or denial.

5. Both Respondent No. 5 and 6 are senior citizen lady entrepreneur residents of Haridwar, Uttarakhand. The subject Petrol Pump has been duly allotted to them by Indian Oil Corporation Limited after duly obtaining all relevant permissions and no-objections under the extant rules applicable at the time of allotment of the said Petrol Pump.
6. It is submitted that the present Original Application has been filed *mala fide* in order to harass the Respondents herein, with a vested interest to gain undue advantage and the same is nothing but a proxy litigation on the part of the competitors of the Respondents No. 5 and 6 who have competing Petrol Pumps in the said area.
7. In this regard, it is submitted that the Applicant herein lacks locus to prefer the present Original Application before this Hon'ble Tribunal inasmuch as he is a mere meddlesome busybody who has preferred the present Original Application at the behest of the competitors of the Respondents herein. The said aspect shall be further evident if this Hon'ble Tribunal was to seek the antecedents of the said Applicant.
8. Further, it is relevant to state that the present Original Application before this Hon'ble Tribunal is not the first attempt

*Alma Gupta*

*Manju Gupta*

of this nature by the competitors of the Respondents herein. It may be noted that another PIL in the name of one Mr. Pradeep Kumar, again at the behest of the competitor Petrol Pump owners and allottees was preferred before the Hon'ble High Court of Uttarakhand at Nainital, *inter alia* seeking to make the same baseless allegations *qua* there being a Gas agency near the plot; a School near the plot; and Electric Poles and wires near the plot. Pertinently, the said PIL was dismissed in default before the Hon'ble High Court and was not pursued by the said individual as it was evident that the Hon'ble High Court shall not entertain such a frivolous and motivated PIL at the behest of the competitors of the Respondents herein and as such it is abundantly clear that the Applicant at the behest of certain individuals with vested interest has been forum shopping and is trying to arm twist the answering Respondent in every possible manner.

9. It is submitted that the present Original Application is actuated by *mala fide* being replete with concealment and misrepresentations of material facts, seeking to mislead this Hon'ble Tribunal and to further cause undue and irreparable loss to the Respondents herein and to abuse the process of law in order to eliminate competition in the market.
10. At the outset, the following brief facts may be taken into account by this Hon'ble Tribunal:

*Rina Gupta*

*Manju Gupta*

- a. That on 25.11.2018, the Respondent No. 7, IOCL had issued an advertisement in the newspapers regarding the want for regular and retail dealer outlets. A copy of the Newspaper Advertisement dated 25.11.2018 is annexed herewith and marked as **ANNEXURE R – 1**. Pertinently, it was well known, from the inception that the said Petrol Pump was to come up in Haridwar.
- b. That on 23.12.2018, the Respondents No. 5 and 6 herein duly applied for the same for allotment of Petrol Pump *vide* Form No. 15455686267938.
- c. That on 07.06.2019, after following due processes, a Letter of Intent was issued by IOCL in favour of the Respondents No. 5 and 6 herein. The said aspect was also a well known fact in or around the same time in Haridwar. The said aspect becomes more significant inasmuch as the Applicant who claims to be a resident of Haridwar ought to have been well aware of the same around June of 2019, however, he has *mala fide* chosen to come at a belated and advanced stage to this Hon'ble Tribunal.
- d. That on 10.07.2019, IOCL sought a no-objection certificate from the District Magistrate, Haridwar by way of a letter dated even. A true copy of the letter dated 10.07.2019 is annexed herewith and marked as **ANNEXURE R – 2**.

*Richa Gupta*

*Manju Gupta*

- e. That on 25.07.2019, the District Magistrate, Haridwar in turn issued a letter to various departments seeking their No-Objection certificates for the purpose of IOCL's petrol pump at the subject site. A true copy of the letter dated 25.07.2019 is annexed herewith and marked as **ANNEXURE R - 3**.
- f. That on 28.11.2019, the E.E.N.H., Dehradun, duly issued the No-objection Certificate and forwarded the same to the District Magistrate, Haridwar. A true copy of the No-objection certificate dated 28.11.2019 is annexed herewith and marked as **ANNEXURE R - 4**.
- g. That on 21.12.2019, the District Magistrate, Haridwar, after receiving the No-objection Certificates from various departments, *viz.* the SDM, Haridwar; the E.E.N.H., Dehradun; HDA, Haridwar; DSO, Haridwar; The Chief Fire Brigade Officer, Haridwar; SSP, Haridwar; The E.E., Uttarakhand Power Corporation, Haridwar etc. issued his No-objection Certificate to IOCL, Dehradun. A true copy of the No-Objection Certificate dated 21.12.2019 is annexed herewith and marked as **ANNEXURE R - 5**.
- h. That post the issuance of the said NOCs, and permission to operate the Petrol Pump at the said location, on 07.01.2020, the new guidelines were published regarding the establishment of Petrol Pumps. It is humbly submitted that

*Rama Gupta*

*Manju Gupta*

the said guidelines were not applicable to the subject Petrol Pump that had been given all due permissions prior to the coming into effect of the guidelines dated 07.01.2020. Without prejudice, it may further be seen that nothing in the said Guidelines dated 07.01.2020 prevents or prohibits the subject Petrol Pump from the rigours *qua* its establishment and operationalization.

- i. That a PIL was filed by one Pradeep Kumar from Haridwar raising substantively the same allegations as are sought to be raised in the present Original Application by way of a PIL before the High Court of Uttarakhand at Nainital on or around 30.07.2020, which PIL came to be dismissed by the High Court on 09.10.2020. A copy of the order dated 09.10.2020 is annexed herewith and marked as **ANNEXURE R – 6**.

11. It is submitted that the allegations contained in the Original Application *qua* there being high tension electrical wires over the top of the subject Petrol Pump, apart from being factually incorrect are also purposefully misleading. In this regard, it is humbly submitted that there are no high tension electricity wires over the subject site. Further, without prejudice, it is humbly brought to the attention of this Hon'ble Tribunal that as per the letter received from the EE Vidyut Pariyojana Khand, Haridwar regarding the removal of electric poles and laying down of

*Pradeep Kumar*

*Manju Gupta*

underground electric cables and wires, the same is underway for the entire Signhdwar to DeshrakshakTiraha region under the Kumbh Mela Pariyojana, which is to be completed shortly. As such, factually and otherwise, there is no question of any high tension electricity wires over or around the subject petrol pump site, as has been sought to be falsely presented before this Hon'ble Tribunal in the captioned Original Application. A copy of the letter dated 20.11.2020 is annexed herewith and marked as **ANNEXURE R - 7.**

12. It is submitted that the allegations contained in the Original Application *qua* there being a gas godown near the petrol pump site are further wholly misconceived and factually incorrect. In this regard, it is most humbly submitted before this Hon'ble Tribunal that no such gas godown is present or operating in the near vicinity of the subject petrol pump site. It is humbly submitted that there is only a gas agency front office (Pushpak Gas Service) near the subject Petrol Pump Site and no gas godown or storage of gas cylinders etc. takes place at the said office. The Gas godown is at least 3-4km away from the subject site. A copy of the licence issued by the Controller of Explosives, Dehradun, in this regard, is annexed herewith and marked as **ANNEXURE R - 8.** A copy of the GST registration issued to Pushpak Gas Service is annexed herewith and marked as **ANNEXURE R - 9.**

*Pima Gupta*

*Manju Gupta*

13. It is submitted that the allegations contained in the Original Application *qua* there being a play school next to the subject petrol pump site are also wholly misfounded and a deliberate attempt at misleading this Hon'ble Tribunal. It is humbly submitted that the alleged play school has not been physically functioning at the subject premises and was also not functioning at the said premises as on the date of filing of the present Original Application under reply or as on date. As such, the same is not an impediment to the rightful functioning of the subject Petrol Pump at the said site.
14. That further, it is most humbly submitted that the subject petrol pump at the said site is in public interest inasmuch as the same is required for the availability of fuel and options to the public at large in the said region. In this regard, this Hon'ble Tribunal may further refer to the letters dated 18.02.2020 and 02.03.2020 whereby the Kumbh Mela Authorities have requested for the same to the concerned Ministry and Authorities. A true copy of the letters dated 18.02.2020 and 02.03.2020 are annexed herewith and marked as **ANNEXURE R – 10 (Colly.)**.
15. That without prejudice to the above, it is most humbly submitted that the Guidelines dated 07.01.2020 as are sought to be applied to the subject Petrol Pump Site are not applicable to the same, inasmuch as IOCL had issued the Letter of Intent on 07.06.2019 after examining all papers and doing site inspection. Further, the

*Manju Gupta*

*Manju Gupta*

relevant NOCs were obtained as far back as on 28.11.2019 and 21.12.2019 prior to the said Guidelines coming into force. It is most humbly submitted that the said Guidelines cannot be deemed to have retrospective operation so as to cover any Petrol Pumps that have received allotment, sanction and no-objection, prior to coming into force of the said Guidelines.

16. It is submitted that the present Original Application deserves to be dismissed on these counts alone as it is settled law that a party that comes to the Court/Tribunal with unclean hands seeking to pollute the stream of justice is disentitled to any relief from the Court/Tribunal.
17. It is submitted that the Respondents No. 5 and 6 shall be gravely prejudiced and irreparable injury will be caused to the Respondents herein if the present Original Application is allowed by this Hon'ble Tribunal.
18. The Respondents No. 5 and 6 humbly seek the leave and liberty of this Hon'ble Tribunal to place on record and rely upon such additional facts and documents as may be necessary in the course of hearing or as directed by this Hon'ble Tribunal.
19. That even the mandate of the National Green Tribunal Act under section 14 is not made in the present Application, as there is no substantial question relating to the environment [Section 2(n) and 14 of the NGT Act]

*Uma Gupta*

*Manjiv Gupta*

**PRAYER**

In the present facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (i) Dismiss the Original Application No. 211/2020 with costs;
- (ii) Pass any other such other or further order(s)/direction(s) as this Hon'ble Tribunal may deem fit and proper.

AND FOR THIS ACT OF KINDNESS THE RESPONDENTS AS ARE DUTY BOUND SHALL EVER PRAY.

*Ritika Gupta Manju Gupta*  
RESPONDENTS NO. 5 & 6

Through

*Sanyat Lodha*

**SANYAT LODHA**  
Advocate for Respondents No. 5 and 6  
C-9, Lower Ground Floor,  
Jangpura Extension, New Delhi -14  
sanyat.lodha@gmail.com  
+91-8447477651

NEW DELHI  
DATED: 18.01.2021

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STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

**AFFIDAVIT IN SUPPORT OF REPLY**

516  
16/01/24

I, Richa Gupta, W/o. Sh. Sharad Kumar Gupta, aged about 61 years, R/o. A-28, Mohalla Shyam Vihar (Khankal), Haridwar – 249404, Uttarakhand, do hereby solemnly swear and state on oath as under:-

1. That I am the Respondent No. 5 in the captioned Original Application, I am well conversant with the facts and circumstances of the present case and therefore competent to swear the present Affidavit in support of the reply to the Original Application.
2. That the accompanying Reply has been drafted by my counsel under my instructions. The contents of the same have been read over and explained to me in the vernacular. I state that the facts mentioned in the Reply are true and correct to the best of my knowledge and belief, the legal submissions are true based upon the legal advice received and nothing material has been concealed therefrom.

*Richa Gupta*

*Richa Gupta*

AS1





BEFORE THE NATIONAL GREEN TRIBUNAL,  
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ORIGINAL APPLICATION NO. 211 OF 2020

**IN THE MATTER OF:**

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...APPLICANT

VERSUS

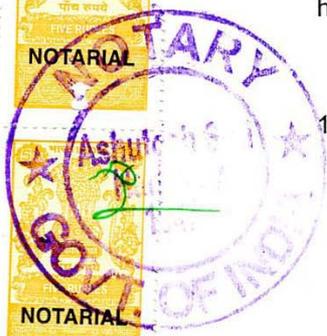
STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

5/17  
16/11/14

**AFFIDAVIT IN SUPPORT OF REPLY**

I, Manju Gupta, W/o. Sh. Rajeev Kumar Gupta, aged about 54 years, R/o. A-28, Mohalla Shyam Vihar (Khankal), Haridwar – 249404, Uttarakhand, do hereby solemnly swear and state on oath as under:-



1. That I am the Respondent No. 6 in the captioned Original Application, I am well conversant with the facts and circumstances of the present case and therefore competent to swear the present Affidavit in support of the reply to the Original Application.



2. That the accompanying Reply has been drafted by my counsel under my instructions. The contents of the same have been read over and explained to me in the vernacular. I state that the facts mentioned in the Reply are true and correct to the best of my knowledge and belief, the legal submissions are true based upon the legal advice received and nothing material has been concealed therefrom.

Manju Gupta

Manju Gupta  
12/1

3. That the documents annexed thereto are true and correct copies of their respective originals.

*Manju Gupta*

DEPONENT

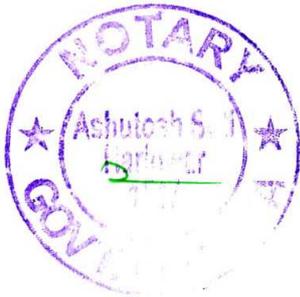
**VERIFICATION**

I, the above named deponent, do hereby verify on oath that the contents of my affidavit are true and correct to my knowledge and nothing material has been concealed therefrom and no part of it is false.

Verified on this the 16<sup>m</sup> day of January, 2021 at Haridwar.

*Manju Gupta*

DEPONENT



Execution of the Affidavit  
Administered and signed before me by  
Shri *Manju Gupta* at *10/01/21*  
Identified by Shri *...*  
Court premises of my  
at Hardwar  
4.02 AM/PM  
A 12/01/21  
ASHUTOSH SETHI (and)  
NOTARY, Hardwar  
Approved by Central Govt of India  
4.12 1343704

Recently, we have arrested of charas from the state, in 2018 Nagar (193) and Haridwar (89).



# IndianOil



**Marketing Division - Uttar Pradesh State Office-II**

**Notice for appointment of Regular / Rural Retail Outlet  
(Petrol Pump) Dealerships for the state of Uttarakhand**

Indian Oil Corporation Ltd. (MD) proposes to appoint Retail Outlet dealers at various locations in the State of Uttarakhand.

The detailed Advertisement and Brochure are available in the website [www.petrolpumpdealerchayan.in](http://www.petrolpumpdealerchayan.in)

Application for RO dealership along with online payment of Non-refundable application fee, as applicable, should be submitted on-line by date **24.12.2018**.

The facility for submission of on-line application will be withdrawn immediately after the cut-off date as mentioned above.

**APPLICANTS, IN THEIR OWN INTEREST, SHOULD CAREFULLY GO THROUGH THE "BROCHURE" AND UNDERSTAND CONDITIONS OF SELECTION BEFORE SUBMITTING THEIR APPLICATION.**

The Corporation reserves the right to cancel/withdraw/ amend this advertisement or extend the due date at its sole discretion without assigning any reason.

In case of any discrepancy in advertisement published in English Newspapers vis a vis vernacular dailies, the direction/information indicated in English paper would prevail.

**Corrigendum, if any, will be published only in the Web site**  
[www.petrolpumpdealerchayan.in](http://www.petrolpumpdealerchayan.in)

*For purchase of Brochure and any information with regard to the advertisement, candidates may contact the following address:-*

**Address: Dehradun Divisional Office, 25 Nimbuwala, Garhi Cantt.,  
Dehradun - 248003, Uttarakhand, Contact No.: 0135-2750107**






T01

**TRUE COPY**

8

ANNEXURE-R-2

Ref: DDN DO/NRO/156  
DTD:-10.07.2019

To  
The District Magistrate  
Haridwar,  
Uttarakhand.

SUB:- No Objection Certificate for Development of New Petroleum Class A/B Retail Outlet Khasra No. 41/1. MIN Village- Jagjeetpur Mustehkam Tehsil- Haridwar Dist- Haridwar (Uttarakhand).

Sir,  
It is proposed to develop a New Petroleum Class A/B Retail Outlet at the subject location.

The installation of new Petrol/Diesel Retail Outlet at the subject location will greatly help the public by providing fuels closer to them. Enclosed please find the 06 (Six) copies of the layout drawing for the same.

You are requested to issue "No Objection Certificate" in favour of M/s Indian Oil Corporation Ltd. (MD) for enable us to develop the said Retail Outlet. The NOC may kindly be forwarded to this office along with two copies of layout drawings duly signed and stamped.

In case of any clarification Shri. Kuldeep Kumar, Mgr(RS) Haridwar SA on 9412268448 / LOI Holder Smt. Richa Gupta & Smt. Manju Gupta on 9412074117 or undersigned on 9412045808 may kindly be contacted.

Thanking you.

Yours faithfully  
For Indian Oil Corporation Ltd.  
Sd/-  
Ch. Divisional Retail Sales Manager

"True Copy"

**TRUE COPY**



ANNEXURE-R-3

OFFICE OF DISTRICT MAGISTRATE, HARIDWAR  
Number: 3045/Artillery Assistant-2019 Dated: 25/7/2019

- 1- Senior Superintendent of Police, Haridwar.
- 2- Secretary, Haridwar-Roorkee Development Authority, Haridwar.
- 3- Deputy District Magistrate, Haridwar.
- 4- Executive Engineer, N.H. Division P.D.W. Near I.S.B.T. Dehradun.
- 5- District Supply Officer, Haridwar.
- 6- Chief Fire Brigade Officer, Haridwar.
- 7- Executive Engineer, Uttarakhand Power Corporation, Haridwar.

Kindly peruse the copy of enclosed letter No. DDN DO/NRO/156 dated 10.07.2019 of Indian Oil Corporation Ltd. Dehradun, which is in regard to issuance of no objection certificate for establishment of New Petroleum Class A/B Retail Outlet Dealership in K.N. 41/1 Min of Village Jagjeetpur Mustahkam, Tehsil and District Haridwar.

Therefore, said application and map are being sent with this aspect that kindly sent the departmental enquiry report to this office as per law. The revenue department shall submit the map by signing and certifying it.

Enclosure: As mentioned above.

Sd/-  
Incharge Officer (Artillery)  
I/C District Magistrate  
Haridwar

“True Translated Copy”

ANNEXURE-R-4

**OFFICE OF THE EXECUTIVE ENGINEER,  
NATIONAL HIGHWAYS DIVISION, P.W.D., DEHRADUN**

Office of the Executive Engineer, National Highways, PWD, Dehradun  
Uttarakhand

Near I.S.B.T. In Front of City Junction Mall, Big Bazar

Ph. No. 01352641242

Email-[eenhddn@gmail.com](mailto:eenhddn@gmail.com)

Letter : 2817/1C

Dated: 28/11/2019

To,

Incharge Officer (AYUSH)  
Haridwar

Subject: In regard to No Objection Certificate.

Reference: your letter 3198/Ayush Assistant/19 Dated 27.11.2019.

It has to be inform in reference to above subject letter that Smt. Manju Gupta and Smt. Richa Gupta have applied for Petroleum Retail Outlet in Khasra No.41/1(min), Village Jagjeetpur Mus., near Singhdwar, within the limit of Nagar Nigam. At this place total width of road (R.O.W.) is 66 Ft., which is situated at a distance of 150 Meters from Singhdwar and 300 Meters from Deshrakshak Tiraha, which is an Urban area and the same is according to the Guideline of MORTH.

Therefore, the department has no objection for establishing Petrol Pump outside the R.O.W. of road.

Sd/-

28/11/19

(Jeet Singh Rawat)

Executive Engineer,

National Highways Division, P.W.D.

Dehradun.

"True Translated Copy"

ANNEXURE-R-5

## OFFICE OF THE DISTRICT MAGISTRATE, HARIDWAR.

Letter :3400/Shashtra Shayak-2019 (NOC)

Dated: 21/12/2019

Chief Regional Manager,  
Indian Oil Corporation Limited,  
Dehradun.

Please take reference of your office Indian Oil Corporation Ltd. Dehradun's letter No. DDNDO/NRO/156 dated 10.07.2019, which is in regard to issuance of No Objection Certificate for establishment of new Retail Outlet of Company in K.No. 41/1(min) of Village Jagjeetpur Mustahkam, Tehsil and District Haridwar.

In this regard Sub Divisional Magistrate Haridwar's report dated 23-09-2019, report dated 20-08-2019 of District Supply Officer, Haridwar, report dated 21-08-2019 of Executive Engineer, Uttarakhand Power Corporation Haridwar, report dated 28-11-2019 of Executive Engineer, National Highways Division, P.W.D. Dehradun, report dated 22-08-2019 of Secretary, Haridwar Roorkee Development Authority, report-beat/verification/NOC/2019 dated 16-09-2019 of Senior Superintendent of Police, Haridwar, have submitted their no objection reports on the basis of compliance of department's rules/conditions.

Therefore, on the basis of no objection reports presented on record, the no objection certificate is issued in respect of Khasra No.41/1(min), Village Jagjeetpur Mustahkam, Tehsil and District Haridwar for establishment of new Outlet of Company, in light of directions issued by various departments and spot inspection done by Chief Fire Brigade Officer Haridwar to check fire prevention arrangement over the proposed spot as per the approved map and rules being followed as stipulated under Petroleum Rules, 2020. This permission would be deemed to be rejected in case departmental conditions/prohibitions are violated.

Enclosed: Map approved by Company.

Sd/-  
(Deependra Kumar Chaudhary)

**TRUE COPY**


ANNEXURE-R-6**IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL****Writ Petition (PIL) No. 141 of 2020**

Pradeep Kumar

...Petitioner

Vs.

State of Uttarakhand and others

...Respondents

Petitioner's counsel is absent.

**09<sup>th</sup> October, 2020****Coram: Hon'ble Ravi Malimath, A.C.J.  
Hon'ble Ramesh Chandra Khulbe, J.****Ravi Malimath, A.C.J. (Oral)**

Petitioner's counsel is absent. He was also absent on the previous date on 14.08.2020. It is apparent that he is not interested to prosecute this matter.

2. Hence, the Writ Petition is dismissed.
3. All pending applications also stand rejected.

**(Ramesh Chandra Khulbe, J.)**  
09.10.2020**(Ravi Malimath)**  
**A.C.J.**  
09.10.2020

R.P.

**TRUE COPY**

Office of the Executive Engineer  
(Project) Electricity Project Division  
Uttarakhand Power Corporation Ltd.  
33/11KV, S/S Mayapur,  
Haridwar- 249401  
Mob. No. 7351824000  
E- Mail -epdhdr.upcl@gmail.com



**ANNEXURE-R-7**  
(परियोजना) विद्युत परियोजना खण्ड,  
उत्तराखण्ड पावर कारपोरेशन लि०  
33/11के०वी० सबस्टेशन मायापुर,  
हरिद्वार -249401  
मोबाईल नं० - 7351824000

पत्रांक :- /वि०प०ख०हरि०/

दिनांक:- 20/11/2020

मैसर्स विन्द्या टेलीलिंक्स लिमिटेड,  
प्लॉट नं० - 496/497 लक्सर रोड,  
जगजीतपुर, हरिद्वार।

विषय:- सिंहद्वार कनखल से देशरक्षक तिराहे तक सड़क के किनारे लगे हुए विद्युत तार व पोल के भूमिगत होने के सम्बन्ध में।

उपरोक्त विषयक ऋचा गुप्ता पत्नी श्री शरद कुमार गुप्ता, सिंहद्वार कनखल, हरिद्वार द्वारा दिनांक 03.11.2020 को एक पत्र (संलग्न) इस कार्यालय को प्राप्त हुआ है जिसमें उनके द्वारा अवगत कराया गया है कि सिंहद्वार से देशरक्षक तिराहे तक विद्युत विभाग के पोल पर लगे तार सड़क पर दोनों ओर चले आते हैं। कुम्भ मेले की तैयारी के अन्तर्गत हरिद्वार शहर के सभी पोल पर उपरगामी लगे तारों को हटाया जाने है।

उक्त के सम्बन्ध में आपको निर्देशित किया जाता है कि सिंहद्वार से देशरक्षक तिराहे तक लगे विद्युत पोल पर उपरगामी लाईनों को दिनांक 30.11.2020 तक हटाना सुनिश्चित करें।

संलग्नक:- उपरोक्तानुसार।

(पवन सिंह)  
अधिशायी अभियन्ता  
विद्युत परियोजना खण्ड, हरिद्वार

पत्रांक:- 3103 / तददिनांक 20/11/2020 /  
प्रतिलिपि:- ऋचा गुप्ता पत्नी श्री शरद कुमार गुप्ता, सिंहद्वार कनखल, हरिद्वार को सूचनार्थ प्रेषित।

(पवन सिंह)  
अधिशायी अभियन्ता  
विद्युत परियोजना खण्ड, हरिद्वार

**TURE COPY**

8

(Project) Electricity Project Division

Uttarakhand Power Corporation Ltd.

33/11KV,S/S Mayapur,

Haridwar-249401

Mob.No. 7351824000

[E-Mail-epdhdr.upcl@gmail.com](mailto:E-Mail-epdhdr.upcl@gmail.com)

Letter:-

Date- 20-11-2020

M/s Vindya Talelinks Ltd.,

Plot No.- 496/497 Laksar Road,

Jagatipur, Haridwar.

Sub- In regard to underground electric wire and pole along the road from Singh Dwar Kankhal up to Deshrakshak Tiraha.

A letter by Richa Gupta W/o Shri Sarad Gupta, Singhdwar Kankhal Haridwar was received by this office (enclosed) in regard to above subject on 03-11-2020 that electric wires on the poles of electric department are running on both the sides of road from Singhdwar to Deshrakshak Tiraha. Under the preparation of

**True Translated Copy**

Kumbh Mela all the wires swung up on the poles of Haridwar City are to be removed.

In regard to above you are directed to ensure removing of all the swung up electric wires on the poles from Singhdwar to Deshrakhak Tiraha up to 30-11-2020.

Enclosure as per above

Sd/-

(Pawan Singh)

Executive Engineer

Electric Project division Haridwar

Letter no. 3103/ dated 20-11-2020

Copy Rich Gupta W/o Sarad Gupta Singhdwar  
Kankhal Haridwar for information.

Sd/-

(Pawan Singh)

Executive Engineer

Electric Project division Haridwar

**True Translated Copy**

ANNEXURE-R-8



भारत सरकार /Government of India  
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)  
42/1, इंदिरा नगर, एशियन स्कूल के पास  
देहरादून - 248006  
42/1, Indira Nagar, Near Asian School, Dehradun - 248006

ईमेल/E-mail : cedehradun@explosives.gov.in

दूरभाष/Phone/Fax No : 0135-2769780

सं/No : G/CC/UC/06/147(G19860)

दि/Dated : 30/09/2019

सेवा में/To,

M/s. M/S Pushpak Gas Service (Prop- Sh Rajeev Kumar Gupta),  
SINGHDWAR, OPP GURUKUL PHARMACY, KANKHAL,  
Village/Town: JWALAPUR,  
City: Hardwar,  
Taluka: Hardwar,  
District: HARIDWAR  
State: Uttarakhand  
Pin : 249404

विषय/Sub : Plot No: 281, Jwalapur Haridwar, Village/Town: Jwalapur, District: HARIDWAR, State: Uttarakhand, Pin : 249404 - में  
सिलेंडरों में LPG गैस का भंडारण- गैस सिलेंडर नियम, 2016 के फार्म एफ के अंतर्गत जारी अनुज्ञप्ति सं G/CC/UC/06/147(G19860) -  
अनुज्ञप्ति अंतरण के बारे में/ Storage of LPG gas in cylinders at Plot No: 281, Jwalapur Haridwar, Village/Town: Jwalapur,  
District: HARIDWAR, State: Uttarakhand, Pin : 249404 - Licence No. G/CC/UC/06/147(G19860 granted in Form F of Gas  
Cylinders Rules, 2016 - Transfer of Licence regarding.

महोदय/Sir  
(s),

कृपया आपके दि. 12/09/2019 के आवेदन सं. OIN372008 का संदर्भ ग्रहण करें/Please refer to your application No.OIN372008 dated  
12/09/2019.

फार्म एफ में अनुज्ञप्ति सं.G/CC/UC/06/147 आपके नाम विधिवत अंतरित कर इसके साथ भेजी जा रही है/ The licence number  
G/CC/UC/06/147 in Form-F is sent herewith duly transferred in your name.

कृपया नोट करें कि गैस सिलेंडर नियम, 2016 के नियम 55(5) के अनुसार, अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन इस कार्यालय को इस  
अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर 2023 को या इससे पूर्व) जमा कर दें। दिनांक 30 सितम्बर 2023 के पश्चात  
परंतु दिनांक 30 सितम्बर 2024 से पूर्व प्राप्त नवीनीकरण आवेदन, गैस सिलेंडर नियम, 2016 के नियम 55(7) के अनुसार विलंब शुल्क के  
साथ ही विचाराधीन होगा। दिनांक 30 सितम्बर 2024 तक कोई नवीनीकरण आवेदन प्राप्त नहीं होने की स्थिति में यह अनुज्ञप्ति स्वतः  
निरस्त हो जाएगी।/ The licence is valid upto 30 Sep, 2023. Please note that application for renewal of the licence shall be  
submitted so as to reach this office before the licence expires (i.e. on or before 30<sup>th</sup> Septemebr, 2023) as required under Rule 55  
(5) of Gas Cylinders Rules, 2016. Application for renewal of licence received after 30<sup>th</sup> Septemebr, 2023 but not later than 30<sup>th</sup>  
September, 2024 shall be considered only with late fee applicable vide Rule 55(7) (a)(b) of said Rules. The licence will  
automatically expire if no application is received upto 30<sup>th</sup> Septemebr, 2024.

कृपया इस पत्र की प्राप्ति की पावती दें। /Please acknowledge the receipt of this letter.

भवदीय/Yours faithfully,

((डा.बी.सिंग)

(Dr. B. Singh))

विस्फोटक नियंत्रक

Controller of Explosives

देहरादून/Dehradun

विस्फोटक नियंत्रक, देहरादून

Controller of Explosives, Dehradun

For Jt. Chief Controller of Explosives

Agra

Copy forwarded to :-

1. M/S Pushkar gas Service, \*, , HARIDWAR, Hardwar., Uttarakhand, 0

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें।]  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

<http://10.0.1.28/pesoGCR/licence/CustomizeLetterPrint.aspx>

10/1/2019

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फॉर्म फ /FORM F  
नियम 50,51 और 54 देखें (See Rules 50, 51 and 54)  
Licence to store compressed gas in cylinders

अनुज्ञप्ति संख्या/ Licence No. : G/CC/UC/06/147(G19860)

वार्षिक शुल्क/Fee Rs. 8000/- per year

M/s. M/S Pushpak Gas Service (Prop- Sh Rajeev Kumar Gupta), SINGHDWAR, OPP GURUKUL PHARMACY, KANKHAL, Village/Town: JWALAPUR, City: Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, Pin: 249404 को नीचे वर्णित और रेखांक संख्या G/CC/UC/06/147(G19860) dated 30/09/2019 में दर्शित किए गए अनुज्ञप्त परिसर में, भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति की अन्य शर्तों के अधीन रहते हुए, केवल संपीड़ित गैस से भरे सिलेण्डरों को रखने के लिए ही विधिमान्य अनुज्ञप्ति दी जाती है। / Licence is hereby granted to M/s. M/S Pushpak Gas Service (Prop- Sh Rajeev Kumar Gupta), SINGHDWAR, OPP GURUKUL PHARMACY, KANKHAL, Village/Town: JWALAPUR, City: Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, Pin: 249404 valid only for the possession of cylinders filled with compressed gas in the licensed premises described below and shown in the plan No G/CC/UC/06/147(G19860) dated 30/09/2019 subject to the provisions of the Explosives Act, 1884(4 of 1884) and the Rules made thereunder and to the further conditions of this licence.  
यह अनुज्ञप्ति 30 सितम्बर 2023 तक प्रवृत्त रहेगी। / The Licence shall remain in force till the 30<sup>th</sup> September 2023.

March 10, 2006

For Jt. Chief Controller of Explosives  
Agra

अनुज्ञप्त परिसर का विवरण और अवस्थिति / DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

निम्नलिखित विवरण के अनुसार सिलेण्डरों में भरी गैस रखने के लिए अनुज्ञप्त परिसर, जिसकी अभिन्यास सीमाओं और अन्य विशिष्टियों को संलग्न अनुमोदित रेखांक सं G/CC/UC/06/147 dated 30/09/2019 में दिखाया गया है, में अवस्थित है और जिसमें एक भण्डारण शेड है। / The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. G/CC/UC/06/147 dated 30/09/2019 are situated at Jwalapur and consists of a storage shed for possession of the gas contained in cylinders as described here under:

गैस का प्रकार /Type of Gas	मात्रा /Quantity
a) विषैले/ Toxic	--NIL--
b) गैर विषैले और गैर ज्वलनशील /Non-Toxic and Non Flammable	--NIL--
c) गैर विषैले और ज्वलनशील /Non-Toxic and Flammable	--NIL--
d) घुलित एसिटिलीन गैस /Dissolved Acetylene Gas	--NIL--
e) एलपीजी के अलावा गैर विषैले और ज्वलनशील द्रवित गैस /Non-Toxic & Flammable liquefiable gas other than LPG	--NIL--
f) एलपीजी/ Liquefied Petroleum Gas	LPG - 12000 Kgs.

और प्लॉट संख्या PlotNo : 281 गली का नाम गांव : Jwalapur या नगर पुलिस थाना : Hardwar जिला : HARIDWAR, राज्या : Uttarakhand.  
/ and is situated at PlotNo : 281 Village/Town :Jwalapur Police Station : Hardwar District : HARIDWAR, State: Uttarakhand.

नवीकरण के पृष्ठांकन के लिए स्थान / SPACE FOR ENDORSEMENT OF RENEWALS

	नवीकरण की तारीख/Date of Renewal	समाप्ति की तारीख/Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर/Signature and stamp of the licensing authority
इस अनुज्ञप्ति को, विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए गैस सिलेण्डर नियम, 2016 के उपबंधों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में कोई छूट दिए बिना दस वर्ष तक नवीकृत किया जाएगा। / This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act, 1884 or Gas Cylinders Rules, 2016, framed thereunder or of the conditions of the licence	16/01/2019	30/09/2023	Deepak Kumar DCE For Controller of Explosives Dehradun

यदि अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति दी गई है, उनमें से किसी का उल्लंघन होता है तो यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा। / This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.



ANNEXURE-R-9

Government of India  
Form GST REG-06  
[See Rule 10(1)]

## Registration Certificate

Registration Number : 05ABZPG1648N1Z1

1.	Legal Name	RAJEEV KUMAR GUPTA			
2.	Trade Name, if any	M/S PUSHPAK GAS SERVICE KANKHAL HARDWAR			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	0, OPP GURUKUL PHARMACY, SINGHDWAR KANKHAL, Haridwar, Uttarakhand, 249404			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature valid Digitally signed by M/S GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.16 20:25:38 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	16/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017.

TRUE COPY



सत्यमेव जयते

GSTIN 05ABZPG1648N1Z1  
Legal Name RAJEEV KUMAR GUPTA  
Trade Name, if any M/S PUSHPAK GAS SERVICE KANKHAL HARDWAR

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0

**TRUE COPY**

प्रेषक,

मेलाधिकारी,  
कुम्भ मेला-2021,  
हरिद्वार।

सेवा में,

- 1- जिलाधिकारी,  
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 2- वरिष्ठ पुलिस अधीक्षक,  
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 3- सचिव,  
विकास प्राधिकरण,  
हरिद्वार/देहरादून।
- 4- मुख्य अभियन्ता-क्षेत्रीय अधिकारी,  
सड़क परिवहन राजमार्ग मंत्रालय,  
46/1, कैनाल रोड,  
जाखन, देहरादून।
- 5- स्टेट लेवल कोर्डिनेटर,  
एलपीजी/तेल, देहरादून।
- 6- जिला पूर्ति अधिकारी,  
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 7- अधिशासी अभियन्ता,  
प्रान्तीय खंड लोक निर्माण विभाग,  
हरिद्वार/देहरादून/पौड़ी/टिहरी(कुम्भ क्षेत्र)
- 8- मुख्य अग्नि शमन अधिकारी,  
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 9- अधिशासी अभियन्ता, उत्तराखंड पावर कारपोरेशन,  
हरिद्वार/देहरादून/पौड़ी/टिहरी(कुम्भ क्षेत्र)।

पत्रांक: 5207 / जि0पू0अ0-कु0मे0-2021/2019

दिनांक: 18/2/2020

विषय: कुम्भ मेला 2021 में पेट्रोल/डीजल/सीएनजी/गैस इत्यादि की व्यवस्था के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में जैसा कि आप अवगत ही है कि वर्ष 2021 में जनपद हरिद्वार में कुम्भ मेले का आयोजन किया जाना है, जिसमें लगभग 16 करोड तीर्थ यात्रियों के आने की संभावना है, जिसमें अधिकांश तीर्थ यात्री अपने-अपने वाहनों से कुम्भ मेला क्षेत्र में आएंगे। यद्यपि कुम्भ मेला क्षेत्र में पेट्रोल/डीजल रिटेल आउटलेट एवं गैस एजेन्सियां स्थापित है तथापि कुम्भ मेले के दौरान तीर्थ यात्रियों को ओर अधिक सुविधा हेतु कुम्भ मेला क्षेत्रान्तर्गत नये पेट्रोल पंप एवं सीएनजी पेट्रोल पंप स्थापित किये जाने प्रस्तावित है, जिनमें विभिन्न विभागों से अनापत्ति प्रमाण पत्र एवं लाइसेन्स जारी करने की प्रक्रिया होती है।

अतः कुम्भ मेला-2021 में आने वाले तीर्थ यात्रियों की सुविधा के दृष्टिगत कुम्भ मेला क्षेत्र में गैस एजेन्सियों, पेट्रोल/डीजल आउटलेट एवं सीएनजी पेट्रोल पंपों की स्थापना के संबंध में अनापत्ति प्रमाण पत्र एवं लाइसेन्स जारी करने की प्रक्रिया पर त्वरित कार्यवाही करते हुए प्राथमिकता के आधार पर शीघ्रातिशीघ्र पूर्ण करा लिया जाए ताकि कुम्भ मेला-2021 प्रारम्भ होने पर मेला क्षेत्र में अधिकाधिक ईंधन की उपलब्धता सुनिश्चित होने के साथ ही यात्रियों को वाहनों में ईंधन भरवाने में ओर अधिक सुविधा प्राप्त हो सकेगी।

भवदीय,

मेलाधिकारी,  
कुम्भ मेला-2021,  
हरिद्वार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- सचिव, खाद्य नागरिक आपूर्ति एवं उपभोक्ता मामले विभाग, उत्तराखंड देहरादून।
- 2- आयुक्त, गढ़वाल मंडल पौड़ी, कैम्प कार्यालय देहरादून।

मेलाधिकारी,  
कुम्भ मेला-2021,  
हरिद्वार।

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प्रेषक,

अपर मेलाधिकारी,  
हरिद्वार।

सेवा में,

मुख्य अभियन्ता-क्षेत्रीय अधिकारी,  
सड़क परिवहन राजमार्ग मंत्रालय,  
46/1, कैनाल रोड,  
जाखन, देहरादून।

पत्रांक: 1470/मेला0अ0/2020

दिनांक: 02/03 2020

विषय:- कुम्भ मेला-2021 में नई आउटलेट के अनापत्ति प्रमाण पत्र निर्गत किये जाने के संबंध में।  
महोदय,

कृपया उपरोक्त विषयक के संबंध में प्रार्थिनी श्रीमति ऋचा गुप्ता पत्नि शरद कुमार गुप्ता एवं श्रीमति मंजू गुप्ता पत्नि श्री राजीव कुमार गुप्ता निवासीगण सिंहद्वार, कनखल, हरिद्वार के प्रार्थना पत्र दिनांक 15-02-2020 का संदर्भ लेने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि इंडियन ऑयल कार्पोरेशन देहरादून ने कनखल, हरिद्वार में खसरा नं० 41/1 मि० स्थित ग्राम जगजीतपुर (ज्वालापुर-कनखल रोड़) में पेट्रोल-डीजल की आउटलेट स्थापित करने के लिये आवंटित किया गया है। उल्लेखनीय है कि जनपद हरिद्वार में वर्ष 2021 में कुम्भ मेला का आयोजन किया जाना है जिसमें लगभग 16 करोड़ तीर्थयात्रियों के आने की संभावना है जिसमें से अधिकांश तीर्थयात्री अपने-अपने वाहनों से आयेंगे और पेट्रोल डीजल का उपयोग करेंगे। साथ ही अवगत कराया है कि उपरोक्त साईट बहुत प्राईम लोकेशन पर स्थित है और इस रिटेल आउटलेट को स्थापित किये जाने के लिये मुख्य अभियन्ता, क्षेत्रीय अधिकारी, सड़क परिवहन राजमार्ग मंत्रालय से अनापत्ति प्रमाण पत्र प्राप्त नहीं हुआ है।

यहां यह भी अवगत कराना है कि कुम्भ मेला- 2021 के भव्य आयोजन हेतु कुम्भ में मेला क्षेत्र में विकास कार्य प्रगति पर है, जिन्हे शीघ्रातिशीघ्र पूर्ण किया जाना है जिसके दृष्टिगत मेलाधिकारी, कुम्भ मेला-2021 हरिद्वार के कार्यालय पत्र 5207 दिनांक 18-02-2020 में निर्देश दिये गये है कि कुम्भ मेला-2021 में आने वाले तीर्थ यात्रियों की सुविधा के दृष्टिगत कुम्भ मेला क्षेत्र में गैस एजेन्सियों, पेट्रोल/डीजल आउटलेट एवं सी०एन०जी० पेट्रोल पंपों की स्थापना के संबंध में अनापत्ति प्रमाण पत्र एवं लाईसेन्स जारी करने की प्रक्रिया पर त्वरित कार्यवाही करते हुये प्राथमिकता के आधार पर शीघ्रातिशीघ्र पूर्ण करा लिया जाये ताकि कुम्भ मेला-2021 प्रारम्भ होने पर मेला क्षेत्र अधिकाधिक ईंधन की उपलब्धता सुनिश्चित होने के साथ ही यात्रियों को वाहनों में ईंधन भरवाने ओर अधिक सुविधा प्राप्त हो सकेंगी।

उल्लेखनीय है कि उक्त संदर्भित प्रस्तावित रिटेल आउटलेट कुम्भ मेला क्षेत्र में स्थित है जो हरिद्वार नगर के मध्य महत्वपूर्ण स्थल पर स्थापित होना है जिसके शीघ्र प्रारम्भ हो जाने से कुम्भ मेला यात्रियों को सहज से डीजल/पेट्रोल उपलब्ध कराने में सुविधा होगी। अतः प्रार्थिनी का पत्र संलग्न कर आपको इस आशय से प्रेषित है कि उक्त प्रस्तावित स्थल हेतु अनापत्ति प्रमाण पत्र निर्गत करने संबंधी कार्यवाही प्राथमिकता के आधार पर शीघ्रातिशीघ्र करने का कष्ट करें, ताकि कुम्भ मेला-2021 प्रारम्भ होने से पूर्व मेला क्षेत्र में अधिकाधिक ईंधन की उपलब्धता सुनिश्चित होने के साथ ही यात्रियों के वाहनों में ईंधन भरवाने में और अधिक सुविधा प्राप्त हो सकें।

संलग्न- उपरोक्तानुसार।

भवदीय,  
अपर मेलाधिकारी,  
**अपर मेला अधिकारी**  
कुम्भ मेला  
हरिद्वार

TRUE COPY

8

From,

Mela Officer,

Kumbh Mela- 2021

Haridwar.

To,

- 1- District Magistrate,  
Haridwar/Dehradun/ Pauri/ Tehri
- 2- Senior Superintendent of police  
Haridwar/Dehradun/ Pauri/ Tehri
- 3- Secretary Development Authority  
Haridwar/ Dehradun
- 4- Chief Engineer- Regional Officer,  
Ministry of Road Transport High way,  
46/A Canal Road,  
Jakhan, Dehradun,.
- 5- State level Coordinator  
L.P.G/Oil, Dehradun
- 6- District Supply Officer  
  
Haridwar/Dehradun/ Pauri/ Tehri
- 7- Executive Engineer  
  
Public Work Department State Division

**True Translated Copy**

Haridwar/Dehradun/ Pauri/ Tehri Kumbh Area.

8- Chief Fire Officer,

Haridwar/Dehradun/ Pauri/ Tehri

9- Executive Engineer Uttarakhand Power Corporation

Haridwar/Dehradun/ Pauri/ Tehri Kumbh Area.

Letter no. 5207/ D.S.O-K.M.-2021/019

Sub- In regard to arrangement of petrol/Diesel/CNG/GAS etc. in the Kumbh Mela 2020.

Sir,

Kindly as you are aware in regard to above mentioned subject that in the year 2021 kumbh Mela is to be organized in the Hridwar District, in which there is possibility of about 16 crore pilgrims visiting the Mela, in which maximum pilgrims will visit the Kumbh Mela area by their own vehicles. Although in the Kumbh Mela area

**True Translated Copy**

petrol/ diesel retail outlets and gas agencies are established even then for the greater convenience of pilgrims during the kumbh Mela establishing of new Petrol Pump and CNG Petrol pumps are proposed, in which there is a process of obtaining no objection certificate and issue of license from various departments.

Thus keeping in view convenience of pilgrims visiting in Kumbh Mela 2021 by taking rapid action on priority basis complete at the earliest the process in regard to issuing of no objection certificate and license for establishing of Gas Agency, Petrol Pump/Diesel outlet and CNG Petrol Pumps so that maximum availability of fuel is ensured when the Kumbh Mela 2021 commences along with there will be greater facility in refueling of the vehicles of pilgrims.

Faithfully

**True Translated Copy**

Sd/-

Mela Officer

Kumbh Mela 2021

Haridwar

Copy to- Sent to following for information and necessary action.

1- Secretary Food, Civil Supplies and Department of Consumer, Uttarakhand Dehradun.

2- Commissioner, Garhwakl Division Pauri Camp, Office Dehradun.

Sd/-

Mela Officer

Kumbh Mela 2021

Haridwar

**True Translated Copy**

From,

Additional Mela Officer,

Haridwar.

To,

Chief Engineer- Regional Officer

Ministry of Road Transport Highways,

46/1 Canal Road,

Jakhn Dehradun.

Letter no: 1474/Mela.O/2020

Date-02-03-2020

Sub- In regard to issuing no objection certificate for new outlet in Kumbh mela 2021.

Sir,

Kindly refer application in regard to above subject by applicants Smt. Richa Gupta W/o Sarad Gupta and Smt. Manju Gupta W/o Shri Rajeev Kumar Gupta R/o Singhdwar Knkhal, Haridwar, by which it was appraised that Indian Oil Corporation Dehradun has allotted for establishment of petrol- diesel outlet at Kankhal, Dehradun Khasara no. 41/1 situated

**True Translated Copy**

near village Jagjitpur (Jwalapur-kankhal road). It is to be motioned that Kumbh mela is to be organised in Haridwar district in year 2021 in which there is possibility of visiting 16 crore pilgrims out of which maximum pilgrims will come by there own vehicles and use petrol-diesel. Along with it is to be mentioned that above site is situated on a very prime location and no objection certificate from Chief Engineer, Regional Officer, Ministry of Road Transport Highways has not been received for establishing this retail outlet.

Here it is also to be appraised that development work is in progress for grand organizing of Kumbh Mela 2021, which is to be completed at the earliest keeping it in view it was directed in the office letter no. 5207 dated 18-02-2020 by Mela Officer Kumbh Mela -2021 Haridwar that keeping in view convenience of pilgrims visiting Kumbh Mela 2021 process of issuing no objection certificate and license be completed at the earliest by taking rapid action on priority basis in regard to establishment of Gas Agencies, Petrol/Diesel Outlets and CNG

**True Translated Copy**

Petrol Pumps in Kumbh Mela area so that on the commencement of the Kumbh Mela 2021 along with ensuring availability of maximum fuel pilgrims may get greater facility for refueling of their vehicles in kumbh Mela area.

It is to mentioned that above referred proposed retail outlet is in the Kumbh Mela area which is to be establish at important place of Haridwar City, by early starting of which diesel/petrol will be made easily available to the pilgrims. That by enclosing the application of the applicant it is sent to you with this object that you will do the process of issuing no objection certificate at the above proposed site on the priority basis at the earliest, so that before the commencement of Kumbh Mela 2021 greater availability of fuel may be ensured along with there will be more convenience in refueling of vehicles of pilgrims.

Enclosure- As per above.

Faithfully  
Sd/-  
Additional Mela Officer  
Kumbh Mela 2021  
Haridwar

**True Translated Copy**



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**Advance Service : Reply on behalf of Respondents No. 5 and 6 - OA 211/2020**

1 message

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**Sanyat Lodha** <sanyat.lodha@gmail.com>

Mon, 18 Jan, 2021 at 11:17 am

To: Sidiyer94@gmail.com

Bcc: Saslawchambers@gmail.com

Dear Sir

PFA by way of advance service the scanned copy of the reply on behalf of the Respondents No. 5 and 6 in the captioned matter.

Regards,

Sanyat Lodha  
Advocate  
+91-8447477651

C-9, Lower Ground Floor,  
Jangpura Extension, New Delhi - 14  
+91-11-40196496